

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 274 of 2019**

**IN THE MATTER OF:**

Regent Lighting Asia Pvt. Ltd.

.... Appellant

Vs

Barbarika India Pvt. Ltd.

.... Respondent

**Present:**

**For Appellant: Ms. Avsi M. Sharma, Advocate.**

**For Respondent: Mr. Gautam Singh and Mr. Ranbir Chillar,  
Advocates.**

**ORDER**

**12.09.2019** It is submitted that the parties have settled the matter in terms of Settlement Agreement executed between the Appellant and Respondent, which is on record.

In the circumstances, the Appeal stands disposed of in terms of Settlement Agreement dated 9<sup>th</sup> September, 2019. No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)